

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. II

Excise Appeal No. 86130 of 2017

(Arising out of Order-in-Original No. 04/CEX/2017/PC/NGP-I dated 21.02.2017 passed by the Principal Commissioner of Central Excise, Customs & Service Tax, Nagpur-I.)

M/s. Ujjawal Ispat Pvt. Ltd.
C-8, MIDC Hingana Road,
Nagpur - 440 016

.....Appellant

VERSUS

Commissioner of Central Excise, Nagpur-I
Kendriya Utpad Shulk Bhavan,
Telengkhedhi Road, Box – No. 81,
Civil Lines, Nagpur – 440 001

.....Respondent

APPEARANCE:

Ms. Tejal Patil, Advocate for the Appellant
Shri N.N. Prabhudesai, Supdt., Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86709 / 2021

Date of Hearing: 13.08.2021
Date of Decision: 13.08.2021

PER: BENCH

When the matter was called for hearing today, learned Counsel for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)